

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**(IB)-734(PB)/2022**

**IN THE MATTER OF:**

Punjab National Bank

.... Petitioner/Applicant

Vs.

Pelican Grand Motels Private Limited

.... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 23.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL AND VC MODE)**

**PRESENT:**

For the Applicant/RP/IRP : Adv. Vipin Garg, Adv. Abhishek Aggarwal, Adv. Krishna Goel, Adv. Kartik Mittal in IA-1492/23  
Adv. S. K. Sharma

For the Respondent : Adv. Abhishek Gusain

**ORDER**

**IA-1492/2023, IA-1512/2023**

The admission order of this Adjudicating Authority dated 28.02.2023 has been challenged by the corporate debtor before NCLAT in *Company Appeal AT (Insolvency) 552/2023* and is pending consideration.

In view of the same, we are inclined to adjourn the matter **to 29.08.2023.**

-Sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**